

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.248/MP/2016

Subject : Petition for set-aside the letter dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited (BESCOM).

Date of hearing : 9.2.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Kudgi Transmission Limited (KTL)

Respondents : BESCOM and Others

Parties present : Shri Gaurav Singh, Advocate, KTL
Shri Alok Shankar, Advocate, KTL
Ms. Srishti Govil, Advocate, BESCOM

Record of Proceedings

Learned counsel for the petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the petition. Request was allowed by the Commission.

2. The Commission directed the petitioner to submit the following documentary evidence on affidavit, on or before 15.3.2017:

- (a) Non-availability of inter-connection facility for elements 2 and 3;
- (b) Right of Way issued at various villages comprised in Ballari, Bijapur, Chitradurga, Koppal, Tumkar and Ramanagara Districts;
- (c) Law and order issues at Bijapur, Ballary, Tumkar and Ramanagara Districts;
- (d) Delay in obtaining the Right of Way from the landowners for the lands claimed by Karnataka Industrial Areas Development (KIADB) as notified land for acquisition.

3. The petition shall be listed for hearing on 23.3.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**